

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 09**  
**(IB)-2011(PB)/2019**

**IN THE MATTER OF:**

Vandana Motors	...	Applicant/Petitioner
Vs		
On-Dot Couries and Cargo Ltd.	...	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 02.02.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

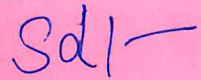
**PRESENT:**

For the RP : Mr. Vinod Khanna Advocate  
Mr. Shyam Arora RP

**ORDER**

List IA-271/2021 on **02.03.2021** with a direction to the Applicant to serve notice upon the Respondents to appear and argue the case on the next date of hearing.

On IA-5382/2020 filed by the RP for exclusion of lockdown period of 163 days from 22.03.2020 to 31.08.2020, we hereby **allowed** IA-5382/2020 by excluding the time from 22.03.2020 to 31.08.2020 from the CIRP period.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**